

(b) M/s Mitsubishi has been granted approval for holding 1.5% equity (in the total paid up capital of Rs. 50 crores of the company) in the Joint Venture Company mentioned in part (a) above. The approval was granted by the Government on 26.6.1995.

Child Labour in M.P.

1739. SHRIMATI SUMITRA MAHAJAN : Will the Minister of LABOUR be pleased to state :

(a) whether child labour is still in vogue in Madhya Pradesh and even the basic elementary education facility has not been provided to them

(b) if so the facts thereof; and

(c) the steps being taken to stop child labour and to provide basic elementary education to them?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b) According to 1981 census, the total number of working children in the State of Madhya Pradesh was 16.98 lakhs. These working children face various forms of deprivation including inadequate access to elementary education

(c) A series of steps have been taken to address the problem of child labour in the country including in the State of Madhya Pradesh. A programme to rehabilitate children working in hazardous occupations was announced by Government in August, 1994. So far, 5 child labour projects have been sanctioned in Madhya Pradesh under the National Child Labour Project Scheme for the districts of Bilaspur, Durg, Mandasaur, Rajnandgaon and Surguja for covering 9,800 children through 138 special schools. The children withdrawn from work are put in these special schools where they are provided with non-formal education, nutrition, stipend and health check. In addition, an amount of Rs. 24 lakhs has been provided for survey to identify child labour and an amount of Rs. 60 lakhs for district level awareness generation campaign against the practice of child labour to 12 districts of the State.

Scheduled Tribe Areas

1740. SHRI GULAM RASOOL KAR : Will the Minister of WELFARE be pleased to state

(a) whether demands to declare Tehsil Karnah, Rajouri and Poonch Districts of Jammu and Kashmir as scheduled tribe areas on area basis, and not on population or caste basis have been received by the Union Government;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI BALAWANT SINGH RAMOOWALIA) : (a) to (c) No, Sir. However, State Government has accorded sanction for declaration of the tribal population pockets in Poonch and Rajouri Districts to be covered under the modified area development approach (MADA). The Ministry of Welfare has sought for detailed proposal alongwith village wise total population, ST population, indicative maps in respect of districts, tehsils and blocks etc. for necessary examination as per the procedure before the approval by the Ministry.

Rehabilitation of Children

1741. SHRI GEORGE FERNANDES : Will the Minister of LABOUR be pleased to state

(a) whether the Government have sanctioned any special fund for rehabilitation of children under the National Child Labour Project Scheme

(b) if so, the details thereof;

(c) whether the Government have now discontinued the sanction of such fund; and

(d) if so, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b) Government have sanctioned 76 Child Labour Projects so far under National Child Labour Project Scheme for rehabilitating a total of around 1.5 lakh children. These projects are located in the child labour endemic states of Andhra Pradesh, Bihar, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Tamil Nadu, Orissa, Rajasthan, Uttar Pradesh and West Bengal. Apart from this, funds have also been released for survey to identify child labour and for awareness generation campaign against the practice of child labour. The total expenditure under the scheme during 1995-96 was Rs. 33.90 crores. For 1996-97 the proposed outlay for this programme is Rs. 54.30 crores.

(c) No, Sir.

(d) Does not arise.

Super Bazar

1742. SHRI K. PRADHANI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state

(a) the total investment made by the Super Bazar during each of the last three years;

(b) the annual sales of the Super Bazar alongwith the profit and loss account during the above period;

(c) whether the Super Bazar has also mobilised funds through issue of shares during the above period;

(d) if so, the details thereof.